

Most immediate

ELECTION COMMISSION OF INDIA
Nirvachan Sadan, Ashoka Road, New Delhi-110001

No.576/10/2009/SDR

Dated : 1st April, 2009

To

The Chief Electoral Officer of
All States/Union Territories.

Sub: Handbook for candidates- 2009 –clarification.

Sir/Madam,

In the Handbook for candidates (2009 edition), in paragraph-4.5, sub-paragraph (3.1) of Chapter-III (Nominations and Allotment of Symbols), it has been mentioned that while filing the affidavits alongwith the nomination papers, the candidate should also submit a statement of summary of information in Appendix-VI-C. It has also been stated therein that in the event of failure to submit the statement of summary, the nomination paper would be liable to be rejected by the Returning Officer.

It is clarified that while the candidates may be asked to submit the summary of statement, **any lapse on the part of a candidate in filing this summary should not, in itself, be a ground for rejection of nomination paper.**

This may be brought to the notice of all Returning Officers immediately.

Yours faithfully,

(K.F.WILFRED)
SECRETARY